Ratio/Statutory Liquidity Ratio, etc. Moreover, the subject 'banking' falls under Entry 45 of the Union List which grants powers to Union Government to legislate on banking matters. Therefore, application of the various provisions of the Banking Regulation Act, 1949 (As Applicable to Cooperative Societies) to all the Cooperative Banks in India, including Kerala, is not against the provisions of Constitution.

(c) RBI has reported that the norms prescribed for the co-operative banking sector in Kerala is not different from the norms prescribed for Cooperative Banks in other States.

NBFCs in Odisha

1726. SHRI BISHNU CHARAN DAS: Will the Minister of FINANCE be pleased to state:

- (a) the number of registered Non-Banking Finance Companies (NBFCs) functioning in Odisha;
- (b) the number of Public Sector and Private Sector Banks functioning in Odisha; and
- (c) the percentage of population of Odisha which still does not have any bank accounts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Reserve Bank of India (RBI) has informed that there are 17 NBFCs registered with RBI in Odisha and there are 22 NBFCs which are registered in other States but functioning in Odisha.

- (b) There are 27 Public Sector Banks and 18 Private Sector Banks functioning in Odisha.
- (c) Account opening report of Pradhan Mantri Jan Dhan Yojana (PMJDY) shows that as on 20.07.2016, 8912047 accounts have been opened covering 7420665 householders with 99.85% household coverage in the State of Odisha.

Government investments in venture funding

1727. SHRI DEVENDER GOUD T.: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is planning to invest insurance and trust money into venture funding;